

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 548 OF 2016 IN
DFR NO. 3100 OF 2016**

Dated: 6th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Jaiprakash Association Ltd. ...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Pawan Upadhyay
Mr. Ratik Sharma

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.1

Mr. Ghanshyam for R.2

Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran for R.3

ORDER

Learned counsel for the appellant states that an amount of Rs. 50,00,000/- has already been deposited with Respondent No.2. He seeks further time to obtain instructions as regards payment of arrears.

List the matter on **18.04.2017.**

**(I. J. Kapoor)
Technical Member**
ts/kt

**(Justice Ranjana P. Desai)
Chairperson**